

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 368 of 2017

IN

Company Appeal (AT) No. 125 of 2017

IN THE MATTER OF:

Cheran Properties Ltd.

...Appellant

Vs.

Kasturi & Sons Ltd. & Ors.

...Respondents

Present: For Appellant:- Mr. Karan Malhotra, Advocate.

For Respondents:- Mr. Haripriya Padwane, Advocate.

ORDER

18.07.2017 In absence of any error in the impugned judgment dated 5th July, 2017, we are not inclined to review the order in question.

Interlocutory Application No. 368 of 2017 is dismissed.

**(Justice S.J. Mukhopadhaya)
Chairperson**

**(Balvinder Singh)
Member(Technical)**

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